

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/ 357 /A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the th 25 January, 2022.

Sub:- **Commuted leave.**

Ref:- Your letter No. DJCH. I-5/2022/216 Dated 21.01.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **commuted leave for 7 days w.e.f. 20.01.2022 to 26.01.2022, subject to submission of your application in prescribed format. Your prayer for conversion of casual leave on 20.01.2022 and 24.01.2022 into commuted leave, has also been accepted.**

Further, you have been allowed to hand over charge to the Civil Judge and Asstt. Sessions Judge, Chirang, Kajalgaon.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/358- /A, dated , 25-01-2022
Copy to: **359**

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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